Sub: Powers of the Govt. of India to give directions to ships licensed under
Merchant Shipping Act, 1958

In view of the provision contained in Section 411 of the Merchant Shipping Act, 1958, the Director
General of Shipping is empowered in respect of ships which are licensed under sections 406 & 407 of
the said Act to direct such ships to follow a prescribed route or divert any ships so licensed to follow
another route.

Under the said section, the Director General of Shipping is also empowered to deal with passengers or
cargoes which are carried by ships, which are licensed under the M.S.Act, and also to prescribe the
rotation of ports. It may kindly be noted that the said powers of the Director General of Shipping cover
routes and cargoes worldwide.

The attention of all ship master and owners is invited to the provisions of above section and they are
requested to be in readiness for further instructions in this regard.

Sd/-
(Capt. S.S.Naphade)
Nautical Adviser to the Govt. of India